

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

8.

IA 342(MB)2024  
IN C.P. (IB)/3269(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 14.02.2024

NAME OF THE PARTIES: Equilink Capital Management Services Limited  
Vs  
Kotak Urja Pvt Ltd

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Ashish Jha, Ld. Counsel for the Applicant present. Mr. Devrajan Raman, Ld. Counsel for the Liquidator present. Mr. Prashant Kumar, Ld. Counsel for the Respondent present.
2. The successful purchaser of the Corporate Debtor as an ongoing concern filed this application for restoration of the electricity supply to the company.
3. Counsel for the Respondent stated that the applicant has not submitted the application in proper proforma, if Respondent files application in proper format/proforma they will consider as per law.
4. Counsel for the applicant is directed to submit their application in proper format within a period of one week before the competent authority for restoration of the power supply. With the above directions, IA-342/2023 is **allowed and disposed of.**

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)